



Government of Goa

Office of the Commissioner of Excise

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No. CE/12-463-2020/Exc/121

Date: 03/05/2020

ORDER

Sub:- Permission to operate manufacturing and sale activities in Distilleries, Breweries, Wineries and Country Liquor Bottling Units.

Ref. (1) Order No. CE/12-463-2020/EXC/21 dated 15/04/2020.

(2) Order No.40-3/2020-DM-I(A) dated 01/05/2020 of the Ministry of Home Affairs, Government of India.

(3) Minutes of Meeting of the State Executive Committee dated 02/05/2020

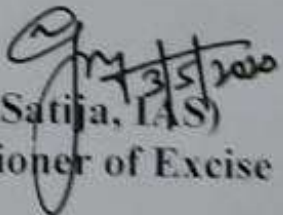
With reference to the above and as per the latest Order No. 40-3/2020-DM-I(A) dated 01/05/2020 of the Ministry of Home Affairs, Government of India, along with guidelines, sale of liquor in packed bottles within the State of Goa has been permitted by the Government. Therefore, all the Distilleries, Breweries, Wineries and Country Liquor Bottling Units are hereby permitted to commence manufacturing and sale activities w.e.f. 04/05/2020, except in the prohibited areas and whose licenses have been kept under suspension.

The permission has been given subject to the following conditions.

1. The Manufacturing Units should open and start manufacturing activities only by following the guidelines prescribed by the Government from time to time and Social distancing norms to be followed as specified in the said Order and guidelines of MHA. They should provide Masks/Face cover to the employees in all work places and adequate stock of such masks/face cover shall be made available, provision of thermal screening, hand sanitizer preferably with touch free mechanism will be made available at all entry and exit points and common areas. In addition, sufficient quantities of hand wash and sanitizers shall be made available in the work places. Further frequent sanitization of entire work place, common facilities and all points which come into human contact shall be ensured. Arrangement for

the employees for transport facilities shall be ensured with social distancing wherever personal/public transport is not feasible. Intensive communication and training and good hygiene practices shall be taken up. Large physical meetings to be avoided by the Manufacturers. They should open the Unit at their usual permitted time and must close by 6.00 PM to enable the employer and employees to reach home by 7.00 PM. Use of 'Arogya Setu App' shall be made mandatory for all employees.

The guidelines prescribed by the MHA in the above said Order and all other relevant guidelines and directions given by the MHA, Government of India and SEC, Government of Goa must be strictly adhered to.


(Amit Satija, IAS)
Commissioner of Excise

To,

1. All Superintendent of Excise/ All Unit Excise Inspectors/All Taluka Excise Inspectors
2. All the Manufacturing Units/Bottling Units